

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

D.A. 95/94

Friday, this the 14th day of January, 1994

CDRAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1 K Chandrasekharan Nair, Junior Engineer, Public Works Department (Union Territory of Lakshadweep) Cochin-3.
- 2 M Gopalan Nair, Junior Engineer, Public Works Department, (Union Territory of Lakshadweep) Cochin-3.
- 3 KP Vijayaraghavan, Junior Engineer Public Works Department, Civil Sub Division, Androth, U.T. of Lakshadweep.
- 4 MP Vijaya Raghavan, Junior Engineer, PWD, Civil Sub Division, Lakshadweep, Public Works Department, Cochin-18.
- 5 VN Krishnan Nair, Junior Engineer, Public Works Department, Civil Sub Division, Lakshadweep Public Works Department, Cochin -18. ... Applicants

( By Advocate Mr MR Rajendran Nair )

vs.

- 1 Union of India, represented by Secretary to Government, Ministry of Home Affairs, New Delhi.
- 2 The Administrator, U.T. of Lakshadweep, Kavarathi.
- 3 Superintending Engineer, Public Works Department, Union Territory of Lakshadweep, Kavarathi. ... Respondents.

( By Advocate Mr MVS Nampeothiril )

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicants who are Junior Engineers in the Lakshadweep Administration, seek a declaration that they are entitled to be paid in the scale granted to like persons in the Central Public Works Department.

This Tribunal by Annexure VII judgment directed the Government to consider the claim of applicants. Pursuant

to that, they made Annexure-VIII representation. Third respondent had made a recommendation in favour of the applicants by Annexure IX. So far, a decision has not been taken.

2 We direct Respondent-1 to take an appropriate decision on Annexure VIII, within three months from to-day. Applicants will be free to bring to the notice of the first respondent the reported cases, upon which he relies, and quoted in this application.

3 With these directions, we dispose of the application. No costs.

Dated the 14th January, 1994.

*P. Venkatakrishnan*  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*H. Kavannair*  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

C.P.C. No. 97/94 in OA 95/94

Thursday this the 9th day of June, 1994.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Chandrasekharan Nair,  
Junior Engineer,  
Public Works Department,  
(U.T. of Lakshadweep),  
Cochin-3. ... Petitioner

(By Advocate Mr.M.R.Rajendran Nair)

Vs.

1. N.N.Vohra, Secretary to Government,  
Ministry of Home Affairs,  
New Delhi. ... Respondent

(By Advocate Mr. MVS Namboodiri)

ORDER

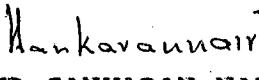
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Petitioner seeks leave to withdraw the petition with freedom to move this Tribunal again if the directions are not complied with in four months from today. Reserving freedom to do so, we grant leave and dismiss the petition as withdrawn. No costs.

Dated 9th June, 1994.

  
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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